(iii) There is generally a time gap between occurrence of vacancies and filling thereof as recruitment is a time consuming process.

As per the information received from Ministries/Departments, 48034 backlog vacancies for Scheduled Castes, Scheduled Tribes and Other Backward Classes were filled up during the Special Recruitment Drive which concluded on 31.03.2012. In addition, during the period 01.04.2012 to 31.12.2014, 19676 backlog reserved vacancies of Scheduled Castes, Scheduled Tribes and Other Backward Classes were also filled up in Central Government Departments/ attached and sub-ordinate offices, Banks etc.

Government constituted a Committee in July, 2013 under the Chairmanship of Secretary, Ministry of Social Justice and Empowerment to make an in depth analysis of the reasons for backlog of filling up of reserved vacancies and suggest measures to enhance the employability of reserved category candidates. The Committee submitted its report in May, 2014. Subsequent to the receipt of the recommendations of the Committee, time bound action has been finalized and intimated to all concerned Departments/Ministries on 20.11.2014 for filling up such backlog vacancies by August, 2016. The Action Plan includes study of reasons for non-filing of backlog reserved vacancies; review of prescribed standards, if required; concluding Special Recruitment Drive and conducting pre-recruitment training programmes.

## Setting up of Civil Services Board

- 2001. DR. K.V.P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:
- whether the Centre has taken up with the States particularly Andhra Pradesh and Telangana the need to set up Civil Services Boards on transfer and postings of IAS and IPS officers if so, the response from the State Governments; and
- (b) whether the Centre considers advising the State Governments to give fixed tenures to their top bureaucrats?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) In WP (C) No.82/2011 filed by Shri T.S.R. Subramanian and Ors. Vs UoI and Ors, the Supreme Court in Judgment dated 31.10.2013 directed the Centre, State Governments and the Union Territories to constitute Civil Services Boards within a period of three months.

In compliance of the Apex Court's directions, amendments in rule 7 of the IAS, IPS and IFS (Cadre) Rules have been carried out vide notification dated 28.01.2014, thereby fixing minimum tenure of two years for all cadre posts. The directions of the Supreme Court was also for the State of undivided Andhra Pradesh. There are

no specific direction of Hon'ble Supreme Court to the State of Telangana since, the State of Telangana was carved out of Andhra Pradesh on 02.06.2014. However, the amendments made in the said Rule apply equally to all State Governments including Telangana.

The State Governments/UTs have already been requested to comply with the directions of the Apex Court.

## Recruitment of OBCS/Disabled in Government jobs

2002. DR. K.V.P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that recruitment of OBCs to Central Government jobs is way short of the job quota for OBCs;
- (b) whether Government's attention has been drawn to reports that only a tenth of disabled quota is filled in Central Government jobs;
- (c) the details of OBC/disabled recruitment taken up since May, 2014, particularly in respect of Andhra Pradesh and Telangana, State-wise; and
- (d) what steps are proposed to increase the representation of disabled/OBCs in Government jobs?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Reservation for Other Backward Classes in case of direct recruitment on all India basis by open competition is 27% and in case of direct recruitment on all India basis otherwise than by open competition reservation is 25.84%. As reported by 71 Ministries/Departments, the representation of Other Backward Classes as on 01.01.2013 was 17.71%.

Reasons for overall lower representation of Other Backward Classes are indentified as under:-

- (i) Reservation for Other Backward Classes started only from the year 1993.
- (ii) Other Backward Classes candidates who are appointed up to 1993, that is before introduction of reservation for the Other Backward Classes, are not included for counting the representation.
- (iii) There is generally a time gap between occurrence of vacancies and filling thereof as recruitment is a time consuming process.
- (b) Reservation for Persons with Disabilities is vacancy based. As per the data